

### **Housing Scheme for Cyclon Affected People of West Bengal**

3278. SHRI SOMNATH CHATTERJEE: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are aware that HUDCO sanctioned two schemes for the flood affected people of Rajasthan whereas HUDCO are reluctant to sanction any scheme for the cyclone affected people of West Bengal;

(b) if so, details thereof; and

(c) steps taken by Government to sanction housing schemes for West Bengal?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (c). HUDCO has so far sanctioned two schemes for flood affected people of Rajasthan involving a total project of Rs. 321.92 lakhs with HUDCO's loan commitment of Rs. 277.59 lakhs. As regards West Bengal, no scheme for cyclone affected people of the State has been received by HUDCO so far. HUDCO has however, offered its assistance to the State Government in preparation of housing schemes with financial assistance from HUDCO on priority basis.

### **Sale of Adulterated Fertilizers**

3279. SHRI V. KISHORE CHANDRA S. DEO: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have received complaints about the adulterated fertilizers sold in the market since January, 1981; and

(b) if so, the details thereof and the action taken by the authorities in this regard?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) Yes, Sir. A few cases of alleged sale of adulterated fertilizers have been reported.

(b) The complainants have reported that fertilizers supplied to them, contained some foreign material.

Under the Fertilizer (Control) Order, 1957, the State Governments have been vested with the powers to enforce the quality of fertilisers and to take action against persons indulging in any malpractices. Wherever the cases of sale of adulterated fertilizers were reported, the concerned State Governments were asked to investigate the matter and take suitable action against the offenders.

### **Control and distribution of Pesticides and insecticides**

3280. SHRI S. M. KRISHNA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that there is no control on the prices and distribution of pesticides and insecticides;

(b) whether it is also a fact that the States have also not been able to do anything in this regard and are rather looking to the Centre to arrange for the control and distribution of these much needed commodities from the farmers' point of view; and

(c) if so, steps being taken in this regard to give full benefits to the farmers at right time and fair prices of these commodities?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) and (b). There is no statutory control on the prices and distribution of pesticides. However, 50 per cent technical grade material of some of the indigenously manufactured pesticides which are in common use are kept at the disposal of the State Government for manufacture of formulation to supplement their distribution programme.

(c) Some of the major steps taken by the Government are as under:

(i) Pesticides have been brought under the Essential Commodities Act, 1977.